

Central Administrative Tribunal, Principal Bench

O.A.No.867/95

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 3rd day of January, 1997

1. Vijay Singh s/o Shri Roshan Singh
2. Jitender Singh s/o Shri Abhimanyu
3. Lalji s/o Shri Sri Ram
4. Rajbeer s/o Shri ~~Matti~~ Chand
5. Udaybeer Singh s/o Shri Sudhish Singh
6. Paras Nath Singh s/o Shri Ram Sharan Singh
7. Ram Lal s/o Shri Pyre Lal
8. Shyam Lal s/o Shri Sita Ram

Resident of B-88/3, Ganga Vihar  
Gokul Puri, Delhi - 94.

→ Mai  
Corrected vide  
Court's order  
dated 25.7.96  
passed in M.A.1685/94  
25/1/97

... Applicants

(By Shri Yogesh Sharma, proxy of Shri V.P.Sharma, Advocate)

Vs.

1. Union of India through  
The General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. The Divisional Railway Manager  
Northern Railway  
Delhi Division  
Near New Delhi Railway Station  
New Delhi.

... Respondents

(By Shri P.S.Mahendru, Advocate)

O R D E R(Oral)

The applicants claim that they had worked as casual labourers in the office of the Railway ~~Railway~~ Department in Delhi Division for the periods shown in Annexure A5 and A6 of the OA. They also claim that some of them have ~~acquired~~ temporary status after completion of 120 days continuous service in a year. As per the Circular dated 28.8.1987 (Annexure 1) regarding the maintenance of the Live Casual Labour Register, it has been stated that all the Casual Labourers whose services were discharged after 1.1.1981 have to be continued on the Live Casual Labour Register. The grievance of the applicant is that they have not been

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included in the aforesaid Register. They therefore, seek a direction to the respondents for the inclusion of their names in the said Register.

2. The respondents in their reply state that as per the available records, no casual labour had been engaged by PWI-G after 14.5.1984 and as per their information neither applicant No.1 nor applicant No.8 had worked under PWI/Jind and IOW/New Delhi respectively.

3. I have heard the learned proxy counsel for the applicant and learned standing counsel for the respondents. Learned standing counsel fairly concedes that if the necessary details are given to the respondents by the applicants regarding their employment, their cases will be considered by the respondents for inclusion of their names in the Live Casual Labour Register.

4. Accordingly, in view of the above submission, the OA is disposed of with a direction that the applicants will furnish a representation within a period of one month\* from the date of receipt of a copy of this order, to the Respondent No.2 giving details of the services rendered by them along with such proof as they have and the respondents will consider their cases on the basis of their representations within a period of three months thereafter. On inclusion of their names in the Live Casual Labour Register if they are found eligible, they will be reengaged in preference to juniors and outsiders.

  
(R.K. AHUJA)  
MEMBER(A)

/rao/